

R.O.C.No.13/2016-Con.B2

DISTRICT JUDGE,
TRANSFER & POSTING

NOTIFICATION No. 71 / 2016

Tmt. S.Mary Anselam, District Judge of Tamil Nadu State Judicial Service, functioning on deputation in the Puducherry Judicial Service as Presiding Officer, Industrial Tribunal-cum-Labour Court, Pondicherry, who has been repatriated to her parent service viz., Tamil Nadu State Judicial Service in Order No.1458/2016-LD, Law Department, Government of Puducherry, dated 09.05.2016, is transferred and posted as Chairman, Permanent Lok Adalat, Tiruvannamalai, in the newly sanctioned post of Chairman, Permanent Lok Adalat, vide G.O.Ms.No.366, Home (Courts-IV) Department, dated 16.5.2014.

HIGH COURT, MADRAS.
DATED: 11.05.2016.

Sd./-T.RAVINDRAN
REGISTRAR GENERAL

OFFICIAL MEMORANDUM

Sub: Courts and Judges – Tmt. S.Mary Anselam, District Judge of Tamil Nadu State Judicial Service, functioning on deputation in the Puducherry Judicial Service, as Presiding Officer, Industrial Tribunal-cum-Labour Court, Pondicherry - transferred and posted as Chairman, Permanent Lok Adalat, Tiruvannamalai, in the newly sanctioned post - Notification issued - Joining instructions – issued.

Ref: High Court's Notification No. 71 / 2016, dated : 11.05.2016.

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Tmt. S.Mary Anselam, District Judge of Tamil Nadu State Judicial Service, functioning on deputation as Presiding Officer, Industrial Tribunal-cum-Labour Court, Pondicherry, who has been repatriated to her parent service viz., Tamil Nadu State Judicial Service and posted as Chairman, Permanent Lok Adalat, Tiruvannamalai, in the newly sanctioned post, in the High Court's Notification cited above, is required to hand over charge of her post to the Judge, Family Court, Pondicherry, immediately and assume charge of the newly sanctioned post of Chairman, Permanent Lok Adalat, Tiruvannamalai, immediately, without availing full joining time.

The Judge, Family Court, Pondicherry, is required to hold full additional charge of the post of Presiding Officer, Industrial Tribunal-cum-Labour Court, Pondicherry, until further orders.

**HIGH COURT, MADRAS.
DATED: 11.05.2016.**

**Sd./-T.RAVINDRAN
REGISTRAR GENERAL**

R.O.C.No.15/2016-Con.B2

CIVIL JUDGES
TRANSFER & POSTINGS

NOTIFICATION No.70/ 2016

Thiru.G.Radhakrishnan, in the Puducherry Judicial Service, as Principal District Munsif -cum- Judicial Magistrate I, Karaikal, repatriated to his parent service viz., Tamil Nadu State Judicial Service, in Order No.1455/2016-LD, Law Department, Government of Puducherry, dated 09.05.2016, is transferred and posted as District Munsif, Tirupathur.

HIGH COURT, MADRAS.
DATED:11.05.2016.

Sd./-T.RAVINDRAN
REGISTRAR GENERAL

OFFICIAL MEMORANDUM

Sub: Courts and Judges – Civil Judges – Transfer and postings - Notification issued -
Joining instructions - Issued.

Ref: High Court's Notification No. 70/ 2016, dated :11.05.2016.

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Thiru.G.Radhakrishnan, in the Puducherry Judicial Service as Principal District Munsif-cum-Judicial Magistrate I, Karaikal, who has been repatriated to his parent service viz., Tamil Nadu State Judicial Service, and posted as District Munsif, Tirupathur, is required to hand over charge of his post, to the Additional District Munsif-cum-Judicial Magistrate II, Karaikal, immediately and take charge of the post of District Munsif, Tirupathur, without availing full joining time.

The Additional District Munsif-cum-Judicial Magistrate II, Karaikal, is required to hold full additional charge of the post of Principal District Munsif-cum-Judicial Magistrate I, Karaikal, until further orders.

**HIGH COURT, MADRAS.
DATED :11 .05.2016.**

**Sd./-T.RAVINDRAN
REGISTRAR GENERAL**